

7th November,2005

Notification No. 99 /2005-Customs (N.T.)

G.S.R.653 (E).- In exercise of the powers conferred by sub-section (2) of section 146, of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations to amend the Customs House Agents Licensing Regulations, 2004, namely:-

1.(1) These regulations may be called the Customs House Agents Licensing (First Amendment) Regulations, 2005.

(2) They shall come into force on the day of their publication in the Official Gazette.

2. In the Customs House Agents Licensing Regulations, 2004,(hereinafter referred to as the said Regulation), -

(i) in regulation 4, for the words " two newspapers having circulation in the area of his jurisdiction ," the words " two newspapers, one in english and the other in vernacular language having wide circulation in the area of his jurisdiction, " shall be substituted. ;

(ii) in regulation 5, in sub-regulation (1), for the words and letter " in Form A " the words and letter " in the form of letter to the jurisdictional Commissioner of Customs, containing details as specified in Form A"

(iii) in regulation 8, in sub-regulation (7), in the proviso, the words " an additional or" shall be omitted.;

(iv) in regulation 9,-

(a) in sub-regulation (3), for the words " involved in" the words " convicted of" shall be substituted.;

(b) after sub-regulation (6), the following shall be inserted, namely;-

"(6A) An appeal filed by an applicant under sub-regulation (4) shall be decided by the Chief Commissioner of Customs or the Chief Commissioner of Customs and Central Excise, as the case may be, with in a period of one year from the date on which such appeal is filed."

(v) in regulation 10, in sub-regulation(1), for the word and figures " Rs. 50,000/ " the word and figures " Rs.75,000/-" shall be substituted. ;

(vi) in regulation 14, for the words " such change shall forthwith be communicated by such licensee to the Commissioner of Customs" the words "such change shall be communicated by such licensee to the Commissioner of Customs within a period of sixty days of such change." ;

(vii) in Form A, for the heading "Application Form for Grant of Customs House Agent's License under section 146 of the Customs Act,1962." the heading " Particulars to be Furnished for Grant of Customs House Agent's License under section 146 of the Customs Act,1962 " shall be substituted.

F.No 512/9/2004-Cus VI

Note: The principal Regulation was published in the Gazette of India, Extraordinary, vide number G.S.R.132(E) dated the 23rdFebruary,2004.[Notification No.21/2004- CUSTOMS (N.T) dated the 23rd February,2004]

22nd November, 2005

CORRIGENDUM

In the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 99/2005-CUSTOMS(N.T), dated the 7th November, 2005, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 7th November, 2005 with G.S.R 653(E), at pages 1 to 2-

at page 2, in English version,-

- (i) in line 14 , after the word and letter " Form A ;" *add* " shall be substituted ;"
- (ii) in line 26 , after the words "such change ;" *add* " shall be substituted " .

F.No 512/9/2004-Cus VI